

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
DESH CAM TECHNOLOGICAL RESOURCES PRIVATE LIMITED OPERATING IN
MANUFACTURE OF OTHER ELECTRICAL EQUIPMENT AT GUJARAT**

(Under sub-regulation (1) of Regulation 36A (1) of the Insolvency and Bankruptcy
Bank of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	DESH CAM TECHNOLOGICAL RESOURCES PRIVATE LIMITED (IN CIRP) CIN: U31909GJ2003PTC042084 PAN: AABCD7163P
2. Address of the registered office	108, Shreeji Avenue, Jetalpur Road, Alkapuri, Vadodara, Baroda, Gujarat, India, 390005
3. URL of website	https://deshcamcirp.co.in/
4. Details of place where majority of fixed assets are located	Plot No. 122/4/5/6 & 127 in the Kalol Industrial Estate, Kalol Panchmahal, Gujarat.
5. Installed capacity of main products/ services	Can be made available by sending mail to deshcam.cirp@gmail.com
6. Quantity and value of main products/ services sold in last financial year	Can be made available by sending mail to deshcam.cirp@gmail.com
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	All the details are available at the office of the Resolution Professional and can be sought by sending mail at deshcam.cirp@gmail.com after executing a confidential undertaking.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by emailing at: deshcam.cirp@gmail.com
10. Last date for receipt of expression of interest	11 th October, 2024
11. Date of issue of provisional list of prospective resolution applicants	21 st October, 2024
12. Last date for submission of objections to provisional list	26 th October, 2024
13. Date of issue of final list of prospective resolution applicants	05 th November, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10 th November, 2024
15. Last date for submission of resolution plans	10 th December, 2024*
16. Process email id to submit Expression of	deshcam.cirp@gmail.com

***Note:**

The timelines provided herein are tentative and may be subject to change due to various factors, including but not limited to, the approval of the Hon'ble National Company Law Tribunal (NCLT), Ahmedabad Bench, for the extension of the time period in the ongoing Corporate Insolvency Resolution Process (CIRP) of Desh Cam Technological Resources Private Limited.

Date: - 26th September, 2024
Place: - Ahmedabad

Parag Sheth

IP Parag Sheth

Resolution Professional

DESH CAM TECHNOLOGICAL RESOURCES PRIVATE LIMITED

IP Registration No.: IBBI/IPA-002/IP-N00142/2017-18 /10381

AFA Number: AA2/10381/02/101224/203108

AFA valid upto 10th December, 2024

**Address: 404, Sachet 2, Opp. GLS University, Maradia Plaza,
C.G.Road, Ahmedabad, Gujarat ,380006**



FINANCIAL EXPRESS

Union Bank of India, ARB Surat Branch : Shop No. 432-439, 4th Floor, Prime Shoppers, Udhna Magdalla Road, Vesu, Surat - 395007. SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

INDUSIND BANK LIMITED. Registered Office: 2401, Gen. Thimmayya Road (Cantonment), Pune 411 001. CONSUMER Finance Division: New No. 34, G.N. Chetty Road, T. Nagar, Chennai - 600 017. State or Branch Office: Indusind Bank, 3rd Floor, Business Empire-5, 1/5 Jyagnath Plot Corner, Yagnik Road, opp RKC college, Rajkot - 360001.

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INDIA SHELTER FINANCE CORPORATION LTD. BRANCH OFFICE: FF/108/B, Atlantis B/S Central Sector, Sara Bhai Main Road, Gandia Circle, Vadodra - 390023 & Shop No. U-10/11, Sar corporate centre, shreeji nagar corner, 8/2a main road, Surat, Gujarat - 395002. REGD. OFFICE: 6th Floor, Plot No. 15, Institutional Area, Sector 44, Gurgaon - 123002, Haryana

POSESSION NOTICE (For Immovable Properties). Whereas, the undersigned being the authorized officer of the Canara Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated against accounts calling upon the Borrowers / Guarantors to repay the amount mentioned in the notices being further interest & charges less recovery (if any) thereon within 60 days from the date of receipt of the said notices.

POSESSION NOTICE (For Immovable Properties). Whereas, the undersigned being the authorized officer of the Canara Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated against accounts calling upon the Borrowers / Guarantors to repay the amount mentioned in the notices being further interest & charges less recovery (if any) thereon within 60 days from the date of receipt of the said notices.

Cholamandalam Investment and Finance Company Limited. Corporate Office: "CHOLA CREST", C-54 & 55, Super 84, Thiruvikala Industrial Estate, Guindy, Chennai - 600032, India. DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

APPENDIX IV-A Sale Notice for sale of Immovable Property under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to Sammaan Capital Limited (formerly known as Indiabulls Housing Finance Ltd.) [CIN : L65922DL2005PLC136029] ("Secured Creditor"), the physical possession of which has been taken by the Authorized Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on 16.10.2024 from 04.00 P.M. to 05.00 P.M. for recovery of Rs. 13,76,558/- (Rupees Thirteen Lakh Seventy Six Thousand Five Hundred Fifty Eight only) pending towards Loan Account No. HLLAHE00242775, by way of outstanding principal, arrears (including accrued late charges) and interest till 13.09.2024 with applicable future interest in terms of the Loan Agreement and other related loan document(s) w.e.f. 14.09.2024 along with legal expenses and other charges due to the Secured Creditor from Sunandaben Kalabhai Solanki and Solanki Hiten Kalabhai.

DEMAND NOTICE (For Immovable Properties). Whereas, the undersigned being the authorized officer of the Canara Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated against accounts calling upon the Borrowers / Guarantors to repay the amount mentioned in the notices being further interest & charges less recovery (if any) thereon within 60 days from the date of receipt of the said notices.

POSESSION NOTICE (For Immovable Properties). Whereas, the undersigned being the authorized officer of the Canara Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated against accounts calling upon the Borrowers / Guarantors to repay the amount mentioned in the notices being further interest & charges less recovery (if any) thereon within 60 days from the date of receipt of the said notices.

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DEBTS RECOVERY TRIBUNAL-I Government of India, Ministry of Finance, Department of Financial Services 4th Floor, Bhikhabhai Chambers, 18, Gandhinagar Society, Nr. Kachrab Ashram, Elitajige, Ahmedabad - 380006. (Established u/s 3 of the Recovery of Debts due to Banks & Financial Institutions Act, 1993, for the area comprising Districts of Ahmedabad, Gandhinagar, Mehsana, Patan, Sabarkantha (Himmatnagar), Banaskantha (Palanpur) of Gujarat State w.e.f. 1st June, 2007) R.C. No. 687/2018 O.A. No. 406/2017 HDFC Bank Ltd. Vs. Certificate Holder... Ketan Amrutbhai Patel. DEMAND NOTICE To, Ketan Amrutbhai Patel, E-101 Shivam Shukan Res. B/H Bhaijipura Pataya, Kudasam, Gandhinagar-382421. And also to: "SAFE ZONE" Shop No. 3-4, Ground Floor, Metro Comm Center, Old High Court, Income Tax, Ashram Road, Ahmedabad - 380001.

BANK OF MAHARASHTRA Zonal office Surat : 2nd Floor, Mile Stone, Near Medhuvan Circle, P/1 Savani Road, Adajan, Surat - 395009, Tele: 0261-2730520. WHEREAS, the undersigned being the Authorized Officer of the Bank of Maharashtra under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (2) of Section 13 read with Rule 8 of the Security Interest (Enforcement) Rule, 2002, issued 1) Demand Notice dated 29/12/2023 calling upon the Borrowers Mr. Uttambhai Ramdas Patil (Borrower), Mrs. Sulbhaben Uttambhai Patil (Borrower) 2) Demand Notice dated 21/06/2024 calling upon the Borrowers Mr. Bankim Kamleshbhai Desai (Borrower), Mrs. Akshata Bankim Desai (Borrower) & Mrs. Pratibha Chimanrao Kalbhor (Borrower) 3) Demand Notice dated 15/06/2024 calling upon the Borrowers Mr. Arvindbhai Sureshbhai Solanki (Borrower), Mrs. Bharatiben Sureshbhai Solanki (Borrower), Mrs. Jyotsnaben Arvind Solanki (Borrower), Mr. Jitendra Sureshbhai Solanki (Borrower) & Mrs. Bhavanaben Suresh Solanki (Borrower) to repay in full the amount as mentioned below within 60 days from the date of receipt of the said Notice.

POSESSION NOTICE (Rule- 8(1)) (For Immovable Property). Whereas, the undersigned being the authorized officer of the Canara Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated against accounts calling upon the Borrowers / Guarantors to repay the amount mentioned in the notices being further interest & charges less recovery (if any) thereon within 60 days from the date of receipt of the said notices.

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Kotak Mahindra Bank Limited Online E - Auction Sale of Asset REGISTERED OFFICE: 27 BKC, C 27, G-block, Bandra Kurla Complex, Bandra (e) Mumbai, Maharashtra, Pin Code-400 051 BRANCH OFFICE: Kotak Mahindra Bank Ltd - Zone-1, 4th Floor, Siddhivinayak Complex, Nr. Shivranjani Cross Roads, Satellite, Ahmedabad - 380015 SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES E-Auction Sale Notice For Sale of Immovable Assets Under the Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 Under Rule 8(1) of the Security Interest (Enforcement) Rules, 2002. Subsequent To The Assignment Of Debt In Favour Of Kotak Mahindra Bank Limited By "CBI Financial Consumer Finance India Limited" (hereinafter Referred To As "CFCIL") The Authorized Officer Of Kotak Mahindra Bank Limited (hereinafter Referred To As "The Bank"/ "Secured Creditor") Has Taken The Physical Possession Of Below Described Immovable Property (hereinafter Called The Secured Asset) Mortgaged/Charged To The Secured Creditor On 27.04.2022. Notice Is Hereby Given To The Borrower (s) And Co - Borrower (s) In Particular And Public In General That The Bank Has Decided To Sell The Secured Asset Through E-auction Under The Provisions Of The Sarfaesi Act, 2002 On "As Is Where Is", "As Is What Is", And "Whatever There Is" Basis For Recovery Of Rs.51,55,277/- (Rupees Fifty One Lakh Fifty Five Thousand Two Hundred And Seventy Seven Only) Outstanding As On 24.09.2024 Along With Future Applicable Interest. The Realization Under The LOAN ACCOUNT No. 15507195/ LOAN AVAILED BY Mr. Jashwant Maganlal Nandha & Mr. Jashwantraj Maganlal Soni, Mrs. Varshaben Jashwant Nandha & Mr. Vinod Maganlal Nandha As Per Below Details.

(DESCRIPTION OF THE IMMOVABLE PROPERTIES) Sr. No. Name of the Borrower/s Description of Secured Asset (Immovable Properties) Amount 1) 1.Mr. Uttambhai Ramdas Patil (Borrower) Registered Mortgage of Immovable property bearing Plot No. 38, Property No. 578 90LD No. 435) admeasuring 78.07 Sq. Mtrs., "Shradha Nagar Housing", Block No. 16,17,18, Village - Baben, Tal - Bardoli, Dist - Surat, Gujarat. A/c No. 6044022050 Ledger Balance Rs. 1441899.00 + Unapplied Interest Rs. 50363.13 + Interest thereon @ 11.30% per annum + Penal Interest @ 2% Per annum from 29/12/2023. 2) 1.Mr. Bankim Kamleshbhai Desai (Borrower), 2.Mrs. Akshata Bankim Desai (Borrower) & 3.Mrs. Pratibha Chimanrao Kalbhor (Borrower) 2 BHK, Flat No. 303, 3rd Floor, admeasuring 800 Sq. Fts., Tika No. 8/2, Vibhag - B, Ward No. 1, Shri Krushnakamal Residency, Vadodra Kasba, Dist - Vadodra. A/c No. 6040574318 Ledger Balance Rs. 739393.00 + Unapplied Interest Rs. 23880.86 + Interest thereon @ 10.45% per annum + Penal Interest @ 2% Per Annum from 22/06/2024. 3) 1.Mr. Arvindbhai Sureshbhai Solanki (Borrower), 2.Mrs. Bharatiben Sureshbhai Solanki, 3.Mrs. Jyotsnaben Arvind Solanki, 4.Mr. Jitendra Sureshbhai Solanki & 5.Mrs. Bhavanaben Suresh Solanki Registered Mortgage of immovable property being 1 BHK, E-63, admeasuring 796 Sq. Fts., Rajajim Society, Opp. Kamla Nagar Lake, Ajwa, R.S. No. 66/1, Z.F.P. No. 8, Vadodra, Gujarat - 390019 A/c No. 6039537362 Ledger Balance Rs. 145201.00 + Unapplied Interest Rs. 60204.13 + Interest thereon @ 10.55% per annum + Penal Interest @ 2% Per Annum from 16/06/2024.

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